

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 56

CA 137/2023 CA 170/2023 in CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 15.09.2023

NAME OF THE PARTIES: UNION OF INDIA V/S INFRASTRUCTURE
LEASING & FINANCIAL SERVICES LTD

Section 241-242 of the Companies Act, 2013 & Rule 11

ORDER

CA 137/2023

- 1) Mr. Rohan Rajadhyaksha, Ld. Counsel for the Applicant is present. None present for the Respondent.
- 2) Ld. Counsel for the Applicant informed this Bench that certain developments have taken place in the intervening period, and the Applicant wants to place on record few communication by way of an Additional Affidavit.
- 3) It is submitted by the Counsel for the Applicant that they have also informed Ld. Counsel for the Respondent about the adjournment in the matter.
- 4) After consideration, this Bench grants adjournment in the matter and now the matter is posted to 06.10.2023, for further consideration and hearing, as the

Applicant informed this Bench that the other side Counsel is available on that date.

- 5) Needless to say, Applicant shall file an Additional Affidavit within a period of One (1) week from today and place it on record at least Two (2) days before the adjourned date, by duly serving a copy to the other side, well in advance.

CA 170/2023

- 1) Stand over to 06.10.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**